

(c) Yes, Sir. The NCCF has initiated action against Shri R. B. Singh, the then Branch Manager and Regional Manager apart from placing him under suspension, for indiscriminate supply of Janta Handloom Textiles, without always obtaining the permission of authorities, as required under the Head Office's instructions.

#### Controlled Release Preparation

4199. SHRI MURLIDHAR MANE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether controlled release preparation are considered new drugs or are covered under cleared drugs;

(b) what are the details of authority register controlled release preparations for marketing in the country;

(c) whether it is a fact that different norms for granting manufacturing permissions of such preparations; and

(d) the criteria adopted by Central Government for granting permission of controlled release preparations ?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE) : (a) As per the guidelines on Introduction of New Drugs Controlled release preparations are considered new drugs and Drugs Controller, India is the concerned authority to approve new drugs. The guidelines, however, are not yet statutory,

(b) and (c). State Licensing Authorities are reported to have been Licensing certain

controlled release preparations in consultation with their experts.

(d) The criteria for approval of Controlled release preparation adopted by the Central Government is the evaluation of in-vitro dissolution studies, absolute and comparative bio-availability study in healthy human volunteers with the controlled release preparations.

#### Removal of Scheduled Caste/Scheduled Tribe Employees of Air India

4200 SHRI NARSING SURYAVANSI : Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether the Air India has removed hundreds of Scheduled Caste/Scheduled Tribe employees from service after official enquiries during the recent few years;

(b) if so, the details thereof, category-wise and year-wise during the last three years;

(c) whether the Ministry and the Scheduled Castes and Scheduled Tribes Commissioner were consulted in this regard; and

(d) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND TOURISM (SHRI SHIVRAJ V. PATIL) : (a) Air India has removed a total of 43 Scheduled Caste/Scheduled Tribe employees from service after official enquiries during the last three years *i.e.* 1986-87 and 1987-88.

(b) Category-wise and year-wise details thereof is as under :

| Category | 1985-86 | 1986-87 | 1987-88 | Total |
|----------|---------|---------|---------|-------|
| 1        | 2       | 3       | 4       | 5     |
| Handyman | 1       | 3       | 2       | 6     |
| Leader   | 4       | 5       | 4       | 13    |
| Cleaner  | 1       | 6       | 4       | 11    |